

and the States Public Service Commissions; and I am sure he will confine it only to the Union services.

Then with regard to the question whether an Industrial Service Commission can be appointed in view of a single Service Commission being contemplated in the Constitution, it may be viewed from two aspects as the hon. Minister of Legal Affairs has placed before the House. One is that the proviso under article 320 gives ample power to the President—even under the existing Constitution—to appoint *ad hoc* or other Commissions as and when he deems it necessary and take away certain things from the purview of the Union Public Service Commission. The President acts not in his own discretion but on the advice of his Ministers. Therefore, in effect, the Government of the day is asked today by the Parliament—if this resolution is passed—to do a certain thing which is within its purview; or whatever power the executive can exercise can always be controlled by the Parliament. Therefore, from that point of view, this is quite in order.

Regarding the other position that was placed before us by the hon. Minister of Legal Affairs that there can be a direction by the House to the Government to get a suitable modification of the Constitution, I do not want to state any opinion at this stage. My difficulty is that so long as the Constitution stands, if instead of directly amending the Constitution and bringing in a Bill, a resolution is passed here stating that an Industrial Service Commission ought to be appointed, whether we would be committed later on when a Bill comes before us because we have already adopted or passed a resolution that there shall be an Industrial Service Commission. When such a Bill comes up later, at the consideration stage can it be said that it is barred on account of the rules and so on? Under these circumstances, when this resolution is in order in the way that the executive government can make the President establish an Industrial Service Commission without any change in the law, it is unnecessary for us to go into the further matter and enlarge its jurisdiction on a side issue. Therefore, I do not feel I am called upon to express my opinion so far as this matter is concerned. The discussion on the resolution will go on.

## BUSINESS OF THE HOUSE

**Mr. Deputy-Speaker:** I may inform the House at this stage that tomorrow we will sit as we used to do whenever work in a week was disturbed. Yesterday the work was held up. Therefore, the House will sit tomorrow and transact such business as is on the agenda that will be circulated.

### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

#### FORTY-THIRD REPORT

**Shri Altekar (North Satara):** Sir, I beg to move:

"That this House agrees with the Forty-third Report of the Committee on Private Members' Bills and Resolutions."

For the resolution of Shri M. L. Dwivedi 1 hour and 39 minutes are left and for another unfinished resolution of Shri Raghbir Sahai one hour and 14 minutes are left. Shri Raghbir Sahai made a request in the committee that as his resolution regarding the Community Projects was an important one and several hon. Members wanted to speak thereon the time may be extended by an hour or so. Of course, the time previously allotted was 2 hours and 50 minutes and it was agreed to by the House. It is now for the House to extend it. In respect of other resolutions, the time is as stated in the Report and I commend this Report for the acceptance of the House.

**Shri M. L. Dwivedi (Hamirpur Distt):** My resolution, as pointed out by the Report of the Committee, has only one hour and thirty nine minutes left for it. As is clear to you, some time has been taken up by the objection raised by Shri Shree Narayan Das and some time has been wasted... in the sense that we could not discuss the subject-matter of the resolution—and when the committee has recommended a certain time for the discussion of the subject-matter, I request that the time limit may be extended by 21 minutes.

Sir, I beg to move:

That at the end of the motion the following be added, namely:

"subject to the modification that the balance of time available for discussion of the resolution re-